

Provident Fund. No recommendations have so far been made by the Central Board of Trustees, Employees Provident Fund to the Government on the rate of interest for the 2006-07.

Notification on Fixed Term Employment

2365. SHRI PRASANTA CHATTERJEE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether in the tripartite meeting held on 21st June, 2006, the issue of Fixed Term Employment was discussed and Trade Unions insisted on issuing the final notification immediately as per notification dated 30th September, 2004;

(b) if so, the action taken by Government;

(c) whether minutes of the meeting have been circulated; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) to (d) A meeting with the employers and employees was held on 21st June, 2006 under the Chairmanship of Secretary, Labour & Employment, to discuss the issues with regard to amendment to the Industrial Employment (Standing Orders) Act, 1946. In the meeting, representatives of the Trade Unions insisted on issuance of the final notification dated 30th September, 2004. However, the employer representatives favoured its retention. A record of discussions of the proceedings of this meeting has been kept for further consideration of the matter. Final decision in this regard is yet to be taken.

Education and vocational training to child labourers in M.P.

†2366. MISS ANUSUIYA UIKEY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the districts of Madhya Pradesh where resettlement of child labourers is being done through education and vocational training, after getting them surveyed through labour projects; and

†Original notice of the question was received in Hindi.

(b) the details of child labourers registered under this project?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): (a) and (b) Under the Scheme of National Child Labour Project (NCLP), children withdrawn from the work are put in the special schools, where these children are provided with education, vocational training; stipend, nutrition and health checkup facilities etc. At present, scheme is being implemented in 17 districts of Madhya Pradesh covering 29000 children. In addition, an INDUS project, which is a joint project of Government of India and US—Department of Labour, is also being implemented in 5 districts of the State for covering 10,000 child labour. Details of the districts covered are given in the Statement.

Statement

Coverage of Child Labour under NCLPs and INDUS in Madhya Pradesh

Name of NCLP	No. of Schools sanctioned	Sanctioned strength of children	No. of schools running	Actual Coverage/ Enrolment of children
1	2	3	4	5
Barwani	40	2000	26	1228
Betul				
Chhindwara	40	2000	25	1085
Dhar	90	4500	20	982
East				
Nimar (Khandwa)	40	2000	27	1280
Gwalior	40	2000	40	1954
Guna	40	2000	1	50
Jhabua	40	2000	2	100
Mandsaur	14	900	14	809
Rajgarh	18	900	18	874
Ratlam	25	1250	20	950

1	2	3	4	5
Rewa	40	2000	39	1887
Shajapur	20	1000	8	321
Shivpuri	9	450	0	0
Sidhi	40	2000	40	1948
Ujjain	40	2000	40	2000
West				
Nimar (Khargone)	40	2000	34	1600
TOTAL:	576	29000	354	17068
Name of INDUS Project				
Damh	40	2000	40	1932
Sagar	40	2000	40	1956
Katni	40	2000	40	1696
Satna	40	2000	38	1452
Jabalpur	40	2000	37	1440
TOTAL:	200	10000	195	8476

Stagnation in registration with employment exchanges

2367. DR. PRABHA THAKUR:
SHRI SANTOSH BAGRODIA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that number of employment exchanges in the country has remained almost stagnant; if so, the details thereof for the last five years;

(b) whether it is a fact that registration with employment exchanges has gone down; if so, the year-wise details thereof during the same period;

(c) whether placements through employment exchanges have not grown significantly;